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friend would like to put a question in a vague form as he is trying to say that I am not prepared, I regret I cannot agree with him. A_s I said., . .

SHRI JAGDISH PRASAD MATHUR: Will it be correct to assume that further on Government will take judges . . .

MR. CHAIRMAN: Will the honourable Member sit down?

SHRI PILOO MODY: According to the protocol you should first ask the Minister to sit down.

SHRI B. . SATYANARAYAN REDDY: I wanted to know how much time the Minister will take to gather this information. That is my specific question.

MR. CHAIRMAN: The question Hour is really over, and after this answer I will declare the question Hour over. Please reply. (*No reply*).

The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

उच्चतम न्यायालय और उच्च न्यायालयों में अनिर्णीत मामले

> *5. श्री हरी शंकर भामड़ा : श्री सुन्दर सिंह भंडारी : श्री जगवीश प्रसाद मायुर :

्र क्या विधि, न्याय और कस्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) इस समय भारत के उच्चतम न्यायालय ग्रीर प्रत्येक उच्च न्यायालय में पृथक-पृथक् कितने मुकदमे प्रनिर्णीत पड़े हैं:
- (ख) क्या यह सच है कि हाल ही में भारत के मुख्य न्यायाधीश ने कहा है कि यदि इन मुकदमों को शीझ ही निपटाने के 966 RS-2.

लिये कुछ न किया गया तो भारत की न्याय व्यवस्था अपने ही बोझ से दब कर छिन्न-भिन्न हो जायेगी; और

(ग) यदि हो, तो सरकार स्थिति में मुझार करने के लिये क्या कदम उठाने का विचार रखती है ?

t [Pending cases in the Supreme Court and the High Courts

*5. SHRI HARI SHANKAR BHA-BHRA: SHRI SUNDER SINGH BHANDARI: SHRI JAGDISH PRASAD MATHUR;

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) what is the number of cases pending at present in the Supreme Court of India and in each High Court separately;
- (b) whether it is a fact that recently the Chief Justice of India had said that if "steps were not taken for quick disposal of those cases, India's judicial system would collapse under it's own weight; and
- (c) if so, what steps Government propose to take to remedy the situation?]

विधि, न्याय और कम्पनी कार्य मंत्री (श्री शिव शंकर) : (क) उच्चतम न्यायालय और उच्च न्यायालयों द्वारा दी गई जानकारी का एक विवरण, सदन के पटल पर रख दिया गया है ।

(ख) जी, हो।

(ग) अनेक जटिल कारणों से वर्तमान परिस्थिति पैदा हुई है। ऐसी परिस्थिति में यह आदश्यक है कि न्यायिक प्रणासन में सुधार एक सतत प्रक्रिया हो। सरकार

^{†[]} English translation.

तदनुसार इस समस्या पर विधार करना चाहती है। ऐसा करने में सरकार विधि ग्रायोग की सिफारिकों को भी ध्यान में रखेगी।

विवरण

भारत के उच्चतम न्यायालय और उच्च न्यायालयों में लम्बित मामले

भारत का उच्चतम न्यायालय

31-12-1979 की लम्बित मामलों की संख्या . . .

26,881

| उच्च न्यायालय | 30-6-1979 ₹ |
|---------------------------------------|----------------------------------|
| की नाम | लम्बित मामलो की संख्या |
| इलाहाबाद | 124540 |
| म्रान्ध्र प्रदेश | 22637 |
| मुम्बई | 58090 |
| कलकत्ता . | 74471 |
| दिल्ली | 30329 |
| गोहाटी | 6929 |
| गुजरात | 14857 |
| हिमालच प्रदेश | . 5765 |
| जम्म्-कश्मीर | 6517 |
| कर्नाटक | 49408 |
| करल | 33809 |
| मध्य प्रदेश : | 40785 |
| मद्रास | 55268 |
| उड़ीसा | 8423 |
| पटना | 35513 |
| पंजाब ग्रीर हरियाणा | 38413 |
| राजस्थान | 23957 |
| सिकिम भू विकास करि (| |
| उच्च न्थायालयों में लम्बित | |
| मामलों का योग | 629722 |
| | |

t[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): fa) A Statement giving the information as furnished by the Supreme Court and the High Courts is laid on the Table of the House.

to Questions

(b) Yes, Sir.

(c) Many complex factors have brought about the present situation. In the circumstances reform in judicial administration has to be a continuous process. Government proposes to address itself to the problem accordingly. In doing so Government will also take into consideration recommendations made by the Law Commission.

Statement

Cases pending in the Supreme Court of India and High Courts.

| | Pending as Number of cases | |
|---------------------------|---|--|
| Supreme Court of India | 31-12-1979 -26,881 | |
| Name of the High Court | Number of cases pending as on 30-6-1979 | |
| Allahabad | 124540 | |
| Andhra Pradesh | 22637 | |
| Bombay | 58090 | |
| Calcutta | 74471 | |
| Delhi | 30329 | |
| Gauhati | 6929 | |
| Gujarat | 14857 | |
| Himachal Pradesh | 5765 | |
| Jammu & Kashmir | 6517 | |
| Karnataka | 49408 | |
| Kerala | 33809 | |
| Madhya Pradesh | 40785 | |
| Madras | 55268 | |

†[] English translation.

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| Name of the High Court | Number of cases pending as on 30-6-79 |
|--|---|
| Orissa | 8423 |
| Patna | 35513 |
| Punjab and Haryana | 38413 |
| Rajasthan | 23957 |
| Sikkim | 11 |
| Total of cases pending in the High Courts | 629722] |

Creation of Indian Judicial Service

*6. SHRIMATI MARGARET ALVA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government have taken any decision recently to create an Indian Judicial Service as recommended by the Law Commission;
- (b) if go, what are the details in thi_s regard; and
- (c) if the answer to part (a) above be in the negative by when a decision is likely to be taken i_n the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) No, Sir.

- (b) Does not arise.
- (c) It is difficult to indicate the time limit for taking a decision in the matter but I may assure the House that 1 some decision will be taken as early as possible.

•7. DR. BHAI MAHAVIR: SHRI SYED AHMAD HASHMI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government's attention has been drawn to the allegation made

by Shri M. C. Ohagla to the effect that his T. V. interview after the Lok Sabha poll had been censored by the Bombay T. V.;

to Questions

- (b) if so, what are the facts of the case;
- (c) what action Government propose to take against the officials responsible for such censoring; and
- (d) what is Government's policy in regard to broadcast/telecast of views of opposition parties?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI V. P. SATHE): (a) Yes, Sir.

- (b) and (d) Nothing was censored; a statement is laid on the Table of the House.
 - (c) Does not arise.

Statement

The allegation by Shri M. C. Chagla to the effect that a statement by him to be included in a T. V. programme wag censored by Doordarshan Kendra, Bombay was published in some newspapers on January 14, 1980. The facts of the case are as follows: —

The programme telecast by the Bombay Kendra on January 13, 1980 was a 20-minute programme giving reactions of some eminent personalities available in Bombay on the results of the Lok Sabha elections as well as their views on the priorities before the new Government. For collecting material for this programme. brief statements by S/Shri Morarji Desai, M. C. Chagla, Nani Palkhiwala, M. V. Kamath, B. M. Gogte, Dev Anand, T.K. Tope, Nissim Ezekiel, and Smt. Nargis Dutt were recorded by the Bombay Doordarshan Camera team for the short film. As the total duration of the programme was 20 minutes and the statements collected from these persons had to be fitted into those 20 minutes in a balanced manner, some editing was inevitable at the time of compiling the programme.